

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

(IB)-349(PB)/2017

In the matter of :

Mr. Uday Veer Singh

Vs.

Earth Infrastructures Ltd.

....PETITIONER

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 17.10.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Shobit Nanda, Advocate  
For the Respondent/Corporate Debtor : Mr. Palash Agarwal, Advocate

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the respondent states that the Corporate Debtor is not in a position to comply with the order dated 21.9.2017 of this Tribunal in view of the fact that the Directors were not available in station and in the circumstances, delay in compliance.

It is represented by the Ld. Counsel for the respondent that an application has been filed seeking extension of time for filing reply. However, upon perusal, it is revealed from the records that no such application is available on record. Ld. Counsel for the petitioner vehemently raises objection for any time to be granted to the respondent for filing necessary reply. However, taking into consideration the circumstances as explained, this Tribunal is of the view that some time should be granted for filing the reply.

*Court*

*Q*

The Corporate Debtor will file reply within a period of one week from today (17.10.2017) on or before 24.10.2017 with an advance copy of the reply to be made available to the petitioner. The petitioner will file rejoinder, if any, within one week thereafter.

List on 08.11.2017.

Sd/-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
17.10.2017